

IN THE INCOME TAX APPELLATE TRIBUNAL  
PUNE BENCH "SMC", PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT  
श्री आर. एस. स्याल, उपाध्यक्ष के समक्ष

ITA Nos.1065 & 1066/PUN/2018  
निर्धारण वर्ष / Assessment Years : 2013-14 & 2014-15

Smt. Sushiladevi S. Mundada Junction Readymade, Gadipura, Hingoli - 431513 PAN : ABTPM0731C	Vs.	ITO, Ward & TPS, Hingoli
Appellant		Respondent

Assessee by Shri Sachin Jaiswal

Revenue by Shri Vitthal Bhosale

Date of hearing 15-04-2021

Date of pronouncement 15-04-2021

आदेश / ORDER

PER R.S.SYAL, VP :

These two appeals by the assessee are directed against separate orders passed by the Id. CIT(Appeals)-1, Aurangabad on 05-02-2018 and 02-02-2018 in relation to the assessment years 2013-14 and 2014-15.

2. Before me, the Id. AR has filed two separate letters, both dated 15-04-2021 seeking permission to withdraw both the

appeals as the assessee had received Form No.3 under ‘Vivad Se Vishwas Scheme’ under The Direct Taxes Vivad Se Vishwas Act, 2020. The relevant contents of such letter, read as under :

*“Hearing for the above referred appeal is scheduled on 15/04/2021. Appellant has applied under the Direct Taxes Vivad Se Vishwas Act, 2020 and has received Form-3 from the learned PCIT. Copy of Form-3 is enclosed herewith. Considering the fact, appellant requests the Honourable Bench to kindly allow appellant to withdraw the present appeal and oblige”.*

3. On perusal of the above letter and having no objection from the side of Id. DR, I allow the request of Id. AR to withdraw both the appeals.

4. In the result, both the appeals are dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 15<sup>th</sup> April, 2021.

**Sd/-**  
**(R.S.SYAL)**  
**उपाध्यक्ष/ VICE PRESIDENT**

पुणे Pune; दिनांक Dated : 15<sup>th</sup> April, 2021  
GCVSR

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent
3. The CIT (Appeals)-1, Aurangabad.
4. The Pr. CIT-1, Aurangabad.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “एक-सदस्य” बेंच, पुणे / DR, ITAT, “**SMC**” Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

**आदेशानुसार/ BY ORDER,**

**// True Copy //**

Senior Private Secretary  
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	15-04-2021	Sr.PS
2.	Draft placed before author	15-04-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		